

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 26/2022

SRISHTI NAYAK & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([ONLY I.A. NO. 167616/2023 - APPROPRIATE ORDERS/DIRECTIONS IS LISTED.]

IA No. 167616/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 04-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Zoheb Hossain, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Vipul Agrawal, AOR

Ms. Shashi Kiran, AOR

For Respondent(s)

Mr. Saurabh Mishra, A.A.G.
Mr. Sunny Choudhary, AOR
Mr. Karan Bishnoi, Adv.
Mr. Abhinav Shrivastava, Adv.
Mr. Shivang Rawat, Adv.Mr. Gaurav Sharma, AOR
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, Adv.
Mr. Paranjay Tripathi, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Saurabh Mishra, learned Additional Advocate General for the State of Uttar Pradesh, states that there is one seat available in Gandhi Medical College, Bhopal under the Freedom Fighter Quota as it has fallen vacant after the second counseling. The statements made by Mr. Mishra, is recorded.

2. Mr. Zoheb Hossain, learned counsel appearing on behalf of petitioner No.1-Srishti Nayak is agreeable to accept the seat in the said college.

3. The authorities concerned are directed to allocate the seat available in Gandhi Medical College, Bhopal to petitioner No.1-Srishti Nayak.

4. With the above, the I.A. as well as the writ petition is disposed of. However, the question of law, if any, arising out of the writ petition is also kept open for consideration for a future point of time.

5. In view of this order, the admission of the candidate mentioned in our order dated 29.08.2023, will be finalized.

6. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)